

AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy (in English and Hindi) of the Sixteenth Annual Report and Accounts of the Banana Fruit Development Corporation Limited, Madras, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-2379/81].

Notifications of the Ministry of Finance (Department of Revenue) and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, along with Explanatory Memoranda on the Notifications:—

(i) G.S.R. No. 190(E), dated the 23rd March, 1981.

(ii) G.S.R. No. 204(E), dated the 25th March, 1981.

(iii) G.S.R. No. 213(E), dated the 27th March, 1981. [Placed in Library. See No. LT-2243/81 for (i) to (iii)].

(iv) G.S.R. Nos. 216(E) to 219(E), dated the 27th March, 1981. [Placed in Library. See LT-2429/81].

(v) G.S.R. Nos. 223(E) to 226(E), dated the 28th March, 1981. [Placed in Library. See No. LT-2298/81].

(vi) G.S.R. Nos. 228(E) and 229(E), dated the 30th March, 1981. [Placed in Library. See No. LT-2429/81].

(vii) G.S.R. Nos. 231(E) to 240(E), dated the 30th March, 1981.

(viii) G.S.R. Nos. 251(E) to 254(E), dated the 31st March, 1981.

[Placed in Library. See No. LT-2309/81 for (vii) and (viii)].

(ix) G.S.R. Nos. 260(E) to 262(E), 267(E) and 268(E), dated the 1st April, 1981. [Placed in Library. See No. LT-2298/81].

(x) G.S.R. Nos. 287(E) and 288(E), dated the 10th April, 1981. [Placed in Library. See No. LT-2397/81].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. F. 4(50)/76-Fin. (G), dated the 31st March, 1981, publishing the Delhi Sales Tax (Third Amendment) Rules, 1981, under section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT-2308/81].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) along with Explanatory Memoranda thereon:—

(i) G.S.R. No. 214(E), dated the 27th March, 1981. [Placed in Library. See No. LT-2243/81].

(ii) G.S.R. No. 220(E) dated the 27th March, 1981. [Placed in Library. See No. LT-2430/81].

(iii) G.S.R. Nos. 241(E) and 243(E), dated the 31st March, 1981. [Placed in Library. See No. LT-2310/81].

(iv) G.S.R. Nos. 255(E) to 258(E) dated the 31st March, 1981. [Placed in Library. See No. LT-2267/81].

(v) G.S.R. Nos. 264(E) to 266(E), dated the 1st April, 1981. [Placed in Library. See No. LT-2267/81].

(vi) G.S.R. Nos. 269(E) to 271(E) dated the 1st April, 1981. [Placed in Library. See No. LT-2310/81].

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) issued under

sub-rule (1) of rule 8 of the Central Excise Rules, 1944:—

(i) G.S.R. No. 242(E), dated the 31st March, 1981, along with explanatory note thereon.

(ii) G.S.R. No. 263(E), dated the 1st April, 1981, along with explanatory note thereon. [Placed in Library. See No. LT-2297/81 for (i) and (ii)].

I. Report and Accounts (1979-80) of the Tamil Nadu Agro Industries Corporation Limited, Madras and related papers.

II. Report and Accounts (1979-80) of the National Seeds Corporation Limited, New Delhi and related papers.

SHRI R. V. SWAMINATHAN: Sir, I beg to lay on the Table:—

I. (1) A copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Fourteenth Annual Report and Accounts of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review (in English and Hindi) by Government on the working of the Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying and for not laying simultaneously the Hindi version of the Report mentioned at (1) (i) above. [Placed in Library. See No. LT-2425/81 for (1) and (2)].

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Seventeenth Annual Report and Accounts of the National Seeds Corporation Limited, New Delhi, for the year 1979-80, to-

gether with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the document mentioned at (1) (i) above. [Placed in Library. See No. LT-2381/81 for (1) and (2)].

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI ROSHAN LAL (Himachal Pradesh): Sir, I beg to lay on the Table a copy each of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Seventh Report (in English and Hindi) on action taken by Government on the recommendations contained in the Thirty-ninth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) on the Ministry of Home Affairs Disturbances in Marathawada (Maharashtra).

(ii) Eighth Report (in English and Hindi) on action taken by Government on the recommendations contained in the Thirty-first Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) on the Ministry of Home Affairs—Atrocities on Scheduled Castes and Scheduled Tribes.

(iii) Thirteenth Report (in English and Hindi) on action taken by Government on the recommendations contained in the Twenty-ninth Report of the Committee on the Welfare of Scheduled Castes